

Central Administrative Tribunal
Principal Bench, New Delhi

C.P.No.469/2002
in
C.P.No.129/2002
in
O.A.No. 1559/2000

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Friday, this the 8th day of November, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Randhir Singh Kundu
s/o Sri Shivdhan
Department of Defence Production
Ministry of Defence
H.Block, DHQ, PO
New Delhi-11

..Applicant

(Applicant in person)

Versus

1. Lt. General M.K. Chari
Director General of quality Assurance
Ministry of Defence
Room No.234
South Block,
DHQ, PO New Delhi-11
2. Commandore, S.K.Chandra
Director General of Quality Assurance (Naval)
Ministry of Defence, West Block-5
R.K.Puram, New Delhi-66

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

While disposing of CP-129/2002, this Tribunal on
24.4.2001 had directed the respondents:-

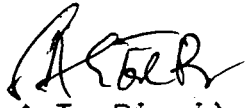
"6. Having convicted the aforesaid respondents as above, by way of indulgence, we would still like to give them six weeks' time from the date of receipt of a copy of this order to comply with the directions of this Tribunal by keeping in view the observations we have made in this order.

7. In the event of their failure to comply with this Tribunal's directions within the time-frame indicated above, the petitioner in the present contempt petition will be at liberty to apply for passing a sentence against the respondents 2 & 3."


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2. The applicant has filed the present Contempt Petition for dealing the respondents in accordance with law. Perusal of the earlier order, reproduced above, clearly shows that this Tribunal had clearly directed that in case the said respondents do not comply with the directions, applicant would be at liberty to apply for passing a sentence against the said persons. When such is the situation, the applicant may, if so advised, file a Misc. Application for re-summoning the earlier Contempt Petition and revival of the same. Thereupon, he can pray for necessary action that may be deemed appropriate. Fresh Contempt Petition would not be maintainable.

3. Subject to aforesaid, present Contempt Petition (CP-469/2002) is disposed of.


(S.A.T. Rizvi)
Member (A)

/sunil/


(V.S. Aggarwal)
Chairman